

arrears of rent from 1st January, 1968 to 31st December, 1972, damages for unlawful retention from 1st January 1973 and interest etc. works out to about Rs. 17.75 lakhs after adjusting the amount already paid by them and security deposit etc. available with the Railways.

(b) The Railways have already filed suits for the recovery of arrears and damages in the Court of Estate Officer, Northern Railway, New Delhi. The firm have, however, filed a writ petition and obtained a stay order from the Delhi High Court. The entire issue is sub judice and further action to recover the outstanding amount from the firm can be taken only after the cases have been finally decided by the Court.

associate concern. Lease of the firm was terminated with effect from 31st December 1972 but they have so far not vacated the area.

Eviction proceedings against the firm have already been initiated under Public Premises (Eviction of Unauthorised Occupants) Act, 1971 in the Court of Estate Officer, Northern Railway, New Delhi. The firm has, however, filed a writ petition and obtained a stay order on the eviction case from the Delhi High Court and the entire issue is sub judice. Further action in the matter can be taken only after the cases have been finally decided by the Court. It is, therefore, not possible to state when the eviction will be completed.

Encroachment on Railway Land by M/s. Pure Drinks Pvt. Ltd., New Delhi

बस स्ट नं० ९२०

1425. SHRI RAMDEO SINGH:
Will the Minister of RAILWAYS be pleased to state:

1426. श्री राम किशन : क्या मौजूदा और परिवहन मंत्री यह बताने की इच्छा करते कि :

(a) the details of encroachment of Railway land by M/s. Pure Drinks Pvt. Ltd., New Delhi; and

(b) within what period the Ministry will eject them of illegal and unauthorised occupation of land?

(क) क्या दिल्ली परिवहन निगम ने सार्वे रोड से केन्द्रीय सचिवालय और रीगल तक बस स्ट नम्बर ९२० का किराया ३० पैसे से बढ़ाकर ८० पैसे कर दिया है;

(ख) क्या उक्त डी.टी.सी. बस स्ट में सार्वे रोड के निवासियों से, जिनमें से अधिकांश कम आय वर्ग के लोग हैं, लगभग दो वर्षों तक ६० पैसे किराया लिया जा रहा था परन्तु कुछ महीने पहले वहाँ नया सम्झौता कराने के बाद यह किराया कम करके ३० पैसे कर दिया गया था;

(ग) क्या सार्वे रोड से रीगल तक बस स्ट नम्बर ९२० को ९ फरवरी, १९७९ तक ९ किराया स्टब केबल भी परन्तु १० फरवरी, १९७९ को वहाँ बढ़ाकर ११ कर दिया गया और किराया ३० पैसे से बढ़ा कर ८० पैसे कर दिया गया है;

(घ) यदि हाँ, तो इसके कारण और औसत क्या है; और

(ङ) क्या सार्वे रोड में सी-८ और सी-२ आकों की बीच की दूरी केवल २०० मीटर है परन्तु रीगल से सी-२ आक का किराया ८० पैसे है जबकि सी-८ तक का किराया ८० पैसे है ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Railway land measuring 2,748, sq. yards near Minto Bridge station was leased to M/s. Oriental Building and Furnishing Co. Private Ltd. for the specific purpose of stacking or storing material and parking of vehicles only. M/s. Pure Drinks (New Delhi) Private Ltd. are their